GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
LOK SABHA
UNSTARRED QUESTION NO. 2547

TO BE ANSWERED ON FRIDAY, 04TH AUGUST, 2023

VOTING FROM REMOTE PLACES

2547. Shri M. Selvaraj:
Dr. T. R. Paarivendhar:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Election Commission of India has undertaken research and development for a new technology enabling voters to caste their vote from far away places/cities without the need of going to the designated polling booth in their constituency;

(b) if so, the details thereof;

(c) the time by which the new technology is likely to be developed and introduced;

(d) the total expenditure to be incurred for the development of the new technology; and

(e) the extent to which it is likely to be successful in villages and among the illiterate electors across the country?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF
THE MINISTRY OF LAW AND JUSTICE;
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) to (e): The Election Commission of India (ECI) has informed that a Concept Note on improving voter participation of domestic migrants using remote voting

dated 28.12.2022 was circulated by the Election Commission of India (ECI) to all National/State political parties, inter alia, including matters like defining a 'Migrant voter', addressing the territorial concept, the method of remote voting and counting of votes, enforcement of Model Code of Conduct, setting up of controlled environment to ensure free and fair voting and so on. Subsequently, a discussion with the political parties was conducted on 16.01.2023. The ECI had solicited written views/comments of the Political Parties by 28.02.2023 on various legal, administrative and technological issues as contained in the Concept Note and beyond. The written views/comments received from the Political Parties are being analysed by the Commission.

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